

**RAJASTHAN HIGH COURT , JODHPUR**

**STANDING ORDER**

No. S.O. /2017/ 08

Dated : 25-03-2017

In pursuance of the Hon'ble Courts order dated 02.03.2017 passed in S.B. Civil First Appeal No.192/1995, following directions are issued to all concerned for strict compliance :-

1. All dealing clerks, while sending files to Hon'ble Courts must ensure that all required formalities in the case file have been complied with.

2. All Court Masters, while receiving files for hearing and other purpose as specified in Cause-list must ensure that file is complete in all respect and required formalities have been complied with by concerned official.

3. If the Court Master finds that required formalities are not complete, he shall remind to and ensure compliance of same through concerned Administrative Officer(Judicial) and also bring the fact to notice of Deputy Registrar(Judicial).

4.If any special direction is passed by Hon'ble Court, an additional copy of the order shall be sent by the Court Master directly to the Deputy Registrar(Judicial) for ensuring Compliance.

By Order

  
REGISTRAR GENERAL

No. Accts/I/A(iii) /2017/ 751

Dated: 25-03-2017

Copy forwarded to the Deputy Registrar (Judicial), Rajasthan High Court, Jodhpur/ Bench Jaipur for necessary compliance.

  
REGISTRAR GENERAL